<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 689 & 690 OF 2017 IN DFR NO. 2384 OF 2017

Dated: 26th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

| Surat Citizens' Council Trust Vs. | | | Appellant(s) |
|--|---|--------------------------------------|-------------------|
| Gujarat Electricity Regulatory Commission & Ors. | | | Respondent(s) |
| Counsel for the Appellant(s) | : | Mr. Ankit Swarup Ms. Tanya Swarup | |
| Counsel for the Respondent(s) | : | Mr. H. S. Jaggi for R-2 | |

<u>ORDER</u>

I.A. No. 689 of 2017

(Appln. for leave to appeal)

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

The Respondents have been served. Mr. H.S. Jaggi appears on behalf of Respondent No.2. Other respondent, though served, are not represented.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

IA NO. 690 OF 2017 (Appln. for condonation of delay)

There is 3 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. Mr. H.S. Jaggi appears on behalf of Respondent No.2. Other respondent, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR No. 2384 of 2017

Registry is directed to number the appeal. The main appeal is taken on board.

We have heard learned counsel for the parties. Admit. Issue notice to the respondents returnable on 16.01.2018. Mr. H.S. Jaggi takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Dasti, in addition, is permitted. *Issue public notice.*

List the matter on <u>16.01.2018.</u> In the meantime, learned counsel for respondent No.2 may file reply on or before 24.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

| (I. J. Kapoor) | (Justice Ranjana P. Desai) |
|------------------|----------------------------|
| Technical Member | Chairperson |

2